

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court Of Judicature At Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

IA No. 44259/2020 - EXEMPTION FROM FILING O.T.

IA No. 9647/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 21-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter dated 5.01.2022 received from District and Sessions Judge, Basti, U.P.

As prayed for, further time of eight weeks is granted to the Trial Court to submit the report.

List the matter after receipt of the report.

(INDU MARWAH)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)